

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.3757/2013

Reserved on: 27.04.2017
Pronounced on: 28.04.2017

Hon'ble Mrs. P. Gopinath, Member (A)

Dharam Pal
S/o Shri Subha Chand,
R/o Village Majra Dubaldhan,
Tehsil Beri,
District- Jhajjar (Haryana). Applicant

(By Advocate: Ms. Kiran Singh)

VERSUS

1. The Commissioner of Police,
I.P.Estate,
I.T.O PHQ, New Delhi.
2. The Pay and Accounts Officer,
PAO-IV, Delhi Administration,
Govt. of NCT of Delhi,
Tis Hazari, New Delhi. Respondents

(By Advocate: Ms. Tania Ahlawat for Mrs. Avnish Ahlawat)

O R D E R

The applicant in the OA is praying for fixation of pension at the rate of 50% of the minimum of the pay in the Pay Band and the grade pay applicable to the last pay drawn. Counsel for applicant brings to the notice of the Bench that this is a settled matter and numerous judgments of various Tribunals support the grant of his relief.

2. This is a covered matter wherein the Principal Bench in OA No. 655/2010 and others laid down the dictum of fixation of pension, post VI CPC as follows:

"As can be seen from the relevant portion of the resolution dated 29.08.2008 based upon the recommendations made by the VI CPC in paragraph 5.1.47, it is clear that the revised pension of

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the pre-2006 retirees should not less than 50% of the sum of the minimum of the pay in the Pay Band and the grade pay thereon corresponding to the pre-revised pay scale held by the pensioner at the time of retirement.

The respondents are directed to re-fix the pension and pay the arrears thereof within a period of 30 days from the date of receipt of a copy of this order as per dictum laid down by Principal Bench in OA 655/2010.

OA is allowed accordingly.

(Mrs. P. Gopinath)
Member (A)

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